
(2021) 10 SEBI CK 0168

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.451 Of 2019

Parul Jitendra Shah

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 21-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0168

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Harshit Patel, Shyam Mehta, Abhiraj Arora, Rashmi Dalmia, Karthik Narayan, Harshvardhan Nankani, Saurabh Bachhawat, Aditya Bhansali, Nirali Mehta

Judgement

1. The appellant is having problem in getting connected on the virtual mode. List on November 17, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.